

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 112/MP/2023

- Subject** : Petition under Section 79 (1)(c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of 'Procedure for Computation and sharing of Inter-State Transmission System Charges' framed in compliance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 1.11.2020.
- Date of Hearing** : 10.11.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : GRIDCO Limited
- Respondent** : Central Transmission Utility of India Limited (CTUIL) and 4 Ors.
- Parties present** : Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Ms. Kavya Bhardwaj, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of CTUIL sought an adjournment, and she further requested for time to file the reply in the matter. The Commission acceded to the request and adjourned the matter.

2. The Commission directed the Respondents to file their reply on an affidavit by 4.12.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 26.12.2023. The Commission further observed that no further request for an



extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

3. The petition will be listed for further hearing on 17.1.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

